

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA No. 1563 of 2019 IN**  
**DFR No. 2263 of 2019**

**Dated : 5<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Sudhakara Infratech Private Limited. .... Appellant(s)**

**Vs.**

**Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sourav Roy  
Mr. Ruchir Ranjan Rai  
Mr. Gaurav Majumdar  
Mr. Harsh Anand

Counsel for the Respondent (s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1

**ORDER**

**IA No. 1563 of 2019**

**(Application for condonation of delay in filing the appeal)**

For the reasons set out in the application, IA is allowed and 18 days delay in filing the appeal is condoned. Application is disposed of.

**DFR No. 2263 of 2019**

Mr. Sachin Dubey, learned counsel appears on behalf of Respondent No. 1.

Registry is directed to number the Appeal.

**Admit.** List the matter on **12.09.2019**. In the meantime, pleadings may be completed.

**(Ravindra Kumar Verma)**  
**Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**